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IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE DEVNARAYAN MISHRA ON THE 13th OF OCTOBER, 2025

MISC. CRIMINAL CASE No. 43848 of 2025

AASHISH JOSHI

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Mahendra Pateriya - Advocate for the applicant.

Shri C.K. Mishra - Government Advocate for the respondent/State.

Shri Manan Agrawal - Advocate for the objector.

ORDER

This is the first application filed by the applicant under Section 483 of Bhartiya Nagrik Suraksha Sanhita, 2023 for grant of regular bail relating to FIR/Crime No.73/2025 registered at Police Station-Mohangarh, District-Tikamgarh (M.P.) for the offence punishable under Sections 420, 467, 468 and 471 of the IPC and under Section 66C and 66D of the I.T. Act. The applicant is in custody since 14.09.2025.

- 2. Learned counsel for the applicant has submitted that the applicant is innocent and has been falsely implicated in the case. No thumb impression of the applicant was found on the account of the complainant. It is also submitted that the applicant has no previous criminal record. The trial will take time to be concluded. Hence, the applicant is entitled to be released on bail.
- 3. Learned counsel for the objector has submitted that as per the case, the co-accused after hatching conspiracy between the applicant and other co-accused persons opened the account of the complainant without his consent and added the

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thumb impression of the co-accused person on the account and on that basis other co-accused persons have deposited the money of subsidy provided for construction of toilet by the Central and State Government and also had withdrawn the wages granted under MGNREGA. The applicant was involved in the offence, hence he is not entitled to be released on bail.

- 3. Learned counsel for the State has submitted that the applicant was involved in the case, therefore no case for bail is made out. Hence, the applicant is not entitled to be released on bail.
 - 4. Heard the parties and perused the case diary.
- 5. Looking to the facts and circumstances of the case coupled with the fact that trial will take time to be concluded, this Court deems it appropriate to enlarge the applicant on bail, therefore, without commenting anything on the merit of the case, this bail application is **allowed**.
- 6. It is directed that applicant shall be released on bail on his furnishing personal bond in a sum of Rs.50,000/- (Rupees Fifty Thousand Only) with one surety in the like amount to the satisfaction of the trial Court concerned for his appearance before the said Court on all such dates as may be fixed by that Court in this regard during the pendency of trial.
- 7. It is further directed that the applicant shall comply with the provisions of Section 480(3) of BNSS.

C.C. as per rules.

(DEVNARAYAN MISHRA) JUDGE

VB*